

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761(ND)/2018

IN THE MATTER OF

Ms. Sony Pictures Networks India Pvt. Ltd.

...OPERATIONAL CREDITOR

VS.

Ortel Communication Ltd.

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 18.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Ramjit Srinivasan, Sr. Advocate, Mr. Raghav Shankar, Ms. Neha Shivhare, Ms. Srideepa Bhattacharya, Ms. Arshiya Sharda, Mr. Tushar Bhardwaj, Ms. Sylona Mohapatra, Mr. KR Sashiprabhu, Advocates

For the Corporate Debtor:

For the Intervener : for RP – present in person. Mr. Hitesh Sachar, Ms. Anjoo Jain, Ms. Srishti Badhwar, Advocates

: GST & Excise , Op. Creditor – Mr. Prasenjeet Mohapatra, Jr. St. Counsel / Non-applicant

ORDER

CA No.641/C-III/ND/2019 :

Counsel for the Applicant is present. Counsel for Respondent-1 is present. Counsel for R-2 is present. No representation on behalf of R-3. Counsel for the Applicant has filed the Memo praying to array the Respondent Applicant viz; SREI Multiple Investment Trust (SREI Trust). The proposed respondent is represented by the Counsel Mr. Bhavya Sethi. The Counsel for the proposed respondent submitted that he has no objection if the proposed Respondent is arrayed as respondent in the present CA. Therefore, the proposed respondent viz. SREI Multiple Investment Trust (SREI Trust) ~~as respondent~~ is hereby arrayed as the Respondent in the instant CA No.641/C-III/ND/2019. There needed

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a change in Cause Title and prayer clause. However, to this effect, the amended Memo has already been filed and the same is taken on record.

The Respondent-1, R-2 & R-5 are directed to file reply, for which two weeks time is granted. Thereafter, within 10 days, the Applicant will file Rejoinder, if any. The matter is posted for making final submissions.

Put up on 23.1.2020.

-sd-

(R. K. VOHRA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF FARIQ)
MEMBER (JUDICIAL)

Surjit

18.12.2019

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